

[Dr. Sarojini Mahishi]

Minister of Tourism and Civil Aviation had stated that the trainees who had obtained their Private Pilot's Licence and had done 150 hours of flying on 31st March, 1970 had been permitted to avail of subsidised flying up to the maximum limit of 250 hours subject to the usual conditions. The correct date, however, is 31st March, 1971 and not 31st March 1970. This was a typographical error and is very much regretted.

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13.03 hrs.

STATEMENT CORRECTING ANSWER
TO SUPPLEMENTRY ON S Q. No.
1534 RE SETTING UP OF
NEW LARGE SCALE
PROJECTS IN
PUNJAB

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI GHANSHYAM OZA): While replying to a Supplementary Question put by Shri B. K. Daschowdhury on Starred Question No. 1534 for 3.8.1971 tabled by Shri Prabhudas Patel and Shri P. Gangadeb for answer on the 3rd August, 1971, I regret to say that I inadvertently mentioned that 9 applications for setting up of new undertakings in the State of Punjab were received by my Ministry in the year 1970 and 10 applications for the same purpose were received during 1971 (upto 30.6.1971). I would like to correct these figures. According to the information available to me, 36 applications were received by my Ministry for the setting up of new undertakings in Punjab in the year 1970 and 15 applications in the year 1971, upto the 30th June.

I would like to add that 19 letters of intent and one licence were issued to various parties for the setting up of new undertakings in the State of Punjab during the year 1970 and in the first half of 1971.

I would be grateful if Members take note of this change of information.

13.05 hrs.

MOTION RE: STATEMENT OF MINISTER OF EXTERNAL AFFAIRS
ON INDO-SOVIET TREATY
OF PEACE, FRIENDSHIP
AND COOPERATION

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SWARAN SINGH) : Sir, I beg to move :

“That the Statement made by the Minister of External Affairs in the Lok Sabha on the 9th August, 1971 regarding the Treaty of Peace, Friendship and Cooperation between the Republic of India and the Union of Soviet Socialist Republics, be taken into consideration.”

I have no intention to make any opening speech because I would like to leave more time to the hon. Members to make their observations. I have already made a statement giving the salient features of the Treaty and I would take the opportunity of replying to any points that might be raised in the course of the discussion.

MR. SPEAKER : Motion moved :

“That the Statement made by the Minister of External Affairs in the Lok Sabha on the 9th August, 1971, regarding the Treaty of Peace, Friendship and Cooperation between the Republic of India and the Union of Soviet Socialist Republics, be taken into consideration.”

SHRI ATAL BIHARI VAJPAYEE (Gwalior) : Sir, how much time is allotted for the discussion.

MR. SPEAKER: We could not meet in any Business Advisory Committee. I think we should not place any hard and fast limit.

SHRI ATAL BIHARI VAJPAYEE : According to the Order Paper discussion on the working of the nationalised banks is to be taken up at 4 p.m. It should be shifted.

MR. SPEAKER : You do not want to take up that item today.